

**STATUTORY RESOLUTION SEEK-  
 ING APPROVAL OF CONTINUANCE  
 IN FORCE OF PRESIDENT'S PRO-  
 CLAMATION UNDER ARTICLE 356  
 IN RELATION TO PUNJAB**

THE MINISTER OF STATE IN  
 THE MINISTRY OF PARLIAMEN-  
 TARY AFFAIRS AND MINISTER OF  
 STATE IN THE MINISTRY OF  
 HOME AFFAIRS (SHRI M. M.  
 JACOB): Sir, I beg to move the  
 following Resolutions:—

"That this House approves the  
 continuance in force of the Procla-  
 mation issued by the President on  
 the 11th May, 1987, under Article  
 356 of the Constitution, in relation  
 to the State of Punjab for a further  
 period of six months with effect  
 from the 11th November, 1991."

Sir, as the House is aware, Presi-  
 dent's rule was promulgated in the  
 State of Punjab on 11th May, 1987,  
 on the recommendation of the Gov-  
 ernor. The Legislative Assembly of  
 the State which was initially kept  
 under suspended animation was dis-  
 solved on 6th March, 1988. The Procla-  
 mation issued by the President  
 under article 356(1) of the Constitu-  
 tion was approved by the Lok Sabha  
 as well as the Rajya Sabha on 12th  
 May, 1987.

As the law and order situation in  
 the State continued to be disturbed,  
 President's rule in Punjab has been  
 further extended from time to time  
 with the approval of both the Houses  
 of Parliament. The present term of  
 President's rule is due to expire on  
 10th November, 1991.

The issue of holding elections in  
 Punjab was considered in April 1991,  
 and it was decided that elections to  
 the Legislative Assembly of Punjab  
 be held along with the Lok Sabha  
 polls. Accordingly, the Election Com-  
 mission of India was requested to  
 hold elections in Punjab. Elections  
 to the Legislative Assembly of Punjab  
 were scheduled to be held on 22nd

June, 1991, along with the parliamen-  
 tary elections. However, the Election  
 Commission of India taking into ac-  
 count all relevant facts was satisfied  
 that it was not possible to conduct  
 free and fair poll on 22nd June 1991,  
 on account of prevailing circum-  
 stances in the State of Punjab. There-  
 fore, the Commission announced that  
 the elections in Punjab would be held  
 on 25th September, 1991, instead of  
 22nd June, 1991. The Election Notifi-  
 cation regarding elections in Punjab  
 has since been cancelled.

The law and order situation in  
 Punjab continues to cause anxiety.  
 In November, 1990, it has reached its  
 nadir with 364 persons, including 67  
 policemen, killed by the terrorists.  
 Thereafter, there was some improve-  
 ment though, as ever, there were  
 fluctuations from month to month.  
 In February, 1991 it reached its lowest  
 point this year with 169 persons,  
 including 44 policemen killed. In  
 March, 1991, with the talk of elections  
 in the air, the terrorists intensified  
 their efforts to create more unsettled  
 conditions in Punjab. The level of  
 violence has been kept up since then.  
 During the current year, till 31st  
 August 1991, 1799 persons, including  
 333 policemen, have been killed.

The terrorists are also shifting the  
 areas of their operations as a result of  
 the steps taken to secure the border  
 against infiltration and intensified  
 anti-terrorists operations in the  
 border districts. The districts of  
 Amritsar, Ferozepur and Gurdaspur  
 were earlier affected. Extremists  
 violence has now spread to Doaba  
 and Malwa regions also.

The Punjab administration's res-  
 ponse to the situation in Punjab has  
 been that as against 1321 terrorists  
 killed and 1759 arrested during the  
 year 1990, 1433 terrorists have been  
 killed and 1485 have been arrested  
 during the current year up to 31st  
 August, 1991. A counter propaganda

[Shri M. M. Jacob]

drive was launched and people's support was enlisted. In exposing the activities of terrorists and their sympathisers.

A new Governor has just taken over in Punjab and he has given his assessment of the situation. He has foreseen certain serious, almost insuperable, difficulties in organising elections shortly in view of the prevailing conditions.

The Governor has stated that the law and order situation in Punjab continues to be difficult and the level of violence is high. The number of killings by the terrorists is also at a high level. The security forces have, in the last month, been effectively meeting the challenge posed by top terrorists. However the fact remains that in this phase of offensive attrition and high level of violence a very special and sustained effort is required to create such confidence in the minds of the people as would enable them to come out and cast their votes fearlessly.

The Governor has expressed the view that for holding elections in Punjab appropriate atmosphere will be necessary which should be reasonably free from coercion and terror. It will be necessary to build up a tempo of activities which may restore the confidence of the people. While co-ordinated action on many fronts will be necessary the central object is to have sufficient forces so that terrorist organisations may be effectively checkmated.

In view of the circumstances, the Governor has recommended extension of President's Rule in Punjab for a period of six months beyond 10th November, 1991.

Keeping in view the situation prevailing in the State and taking all

the relevant factors into consideration, it is proposed that the President's rule in Punjab may be continued for a further period of six months with effect from 11-11-1991. In view of this position I solicit the approval of this august House to the Resolution moved by me.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL (Uttar Pradesh): \*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Please sit down. It will not go on record. I have not permitted you.

Now there are two amendments, one by Shri Satya Prakash Malaviya and one by Shri P. Upendra.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) :  
मैं प्रस्ताव करता हूँ कि :

"उक्त संकल्प में "छह: माह" शब्दों के स्थान पर "त्रिंशत् दिवस" शब्द प्रतिस्थापित किया जाये।"

SHRI P. UPENDRA (Andhra Pradesh): Sir, I move—

"That in the said Resolution for the words 'six months', the words 'three months' be substituted."

The questions were proposed.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: \*

THE VICE-CHAIRMAN (DR. NAGEN (SAIKIA): Now the Statutory Resolution and the two amendments moved are open for discussion. We have had enough discussion on Punjab yesterday for about four hours. So Members must be brief now. I call Mr. Sukomal Sen.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: \*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Nothing will go

on record if somebody speaks without the permission of the Chair. I have already called Mr. Sukomal Sen.

SHRI KRISHAN LAL SHARMA  
(Himachal Pradesh): \*

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): When your turn comes you can speak and ask these questions at that time. I am not allowing anybody to speak at this moment. I have called only Mr. Sukomal Sen.

श्री मोहनन्द अफ़ज़ल उर्फ़ मौल अफ़ज़ल :  
मैं प्रोटैस्ट दे वाक अउट करता हूँ।

شری محمد افضل عرف م۔ افضل : میں  
پروٹسٹ میں واک آؤٹ کرتا ہوں۔

(At this stage the hon. Member left the Chamber).

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, the Home Minister has come out with a proposal for extending the President's rule in Punjab for six months more from 11-11-91. To us it is a very tragic incidence that repeatedly we are extending President's rule in Punjab. Since there is no solution in sight, I would agree. But I would like to point out that whatever might have been done by the previous Government, this Government after assuming power for the last 2-1/2 months has, I am constrained to say, done practically nothing to sort out the problem in Punjab. Not that it is not aware of what is happening there. When they were in Opposition they criticised the Government for not doing anything effective in Punjab. But when they came to power, they have lost 2-1/2 months. Not only that, We have seen since the time elections were

declared in Punjab, till now twenty candidates, three for Lok Sabha and seventeen for the State Assembly, have been killed. Daily incidents of killing are taking place; killing of innocent people has become a routine affair. During the last 2-1/2 months there has been an escalation in the numbers of people being killed. And the Government cannot do anything about it. Not only killings. There is large-scale extortion of money from the common man, from the innocent people. It has assumed a menacing dimension. There is no estimate of how much money is being extorted. Maybe, it is in lakhs maybe, it is in crores. Money is being extorted. The people of Punjab are being harassed like anything. The people of Punjab are feeling greatly disgusted with the Central Government. Really they feel that the Central Government in Delhi is showing apathy to the people of Punjab, to the problems of Punjab. The people of Punjab are in a state of anguish, in a state of agony. And I believe that President's rule cannot be an answer to this problem. There must be a democratic process. There must be an elected Government. There is no doubt about it. I would like to say that for that also some atmosphere, some environment, has to be created. What has the Government done in the last 2-1/2 months to create a peaceful atmosphere so that free and fair elections could be held there, whereby in a peaceful atmosphere people can go out and vote without fear, so that the terrorists are put in check? The Government has done nothing. Sir, the Government should take appropriate measures to stop the killing of innocent people and law and order in the State should be maintained so that people can vote with confidence. The candidates who are contesting elections should also be given proper security so that they are assured of

\*Not recorded.

†[ ] Transliteration in Arabic script.

[Shri Sukomal Sen]

their life and can contest the elections without any fear. In the last two months, the Government has not been able to do anything in this regard. If the candidates who are contesting the elections do not survive, I do not know how the elections could be held there at all. It is beyond my imagination. The Government should try to mitigate the anxiety and agony of the people of Punjab and for this a political approach is very necessary. But unfortunately, the present Government has done nothing so far. The Rajiv-Longowal accord seems to have been forgotten. Shri Longowal sacrificed his life for that and Shri Rajiv Gandhi sacrificed his life for other issues. The Government seems to have completely forgotten this Accord. What is the difficulty? Why can't the Chandigarh issue be settled? Why can't the water dispute and the territorial dispute be settled? I would like the Home Minister to let us know as to the problems that they are facing in settling these issues. The water dispute could be referred to a Tribunal so as to arrive at a solution. V. P. Singh's Government had set up an Inter-State Council. This Government has done nothing so far. There should be a favourable political atmosphere to hold elections in Punjab. Everyone knows that the Chandigarh issue is a long pending one. The demand that Chandigarh should be transferred to Punjab and Haryana should be provided with money to build its own capital is a long pending case. Why is the Government not coming forward to settle it? I would like to say that the Akali Dal is also divided. Some of them have joined the extremists and some of them are still moderate. In the recently-held Panchic meeting both the parties, i.e., the extremists and the moderates decided to boycott the polls. But the Government should come forward and try to persuade them. It should try to

win over the moderates and see that a political dialogue could be started in Punjab. A favourable atmosphere for holding elections in Punjab should be created. It should ensure free and fair elections in that State. The Government has not so far declared any firm date for holding elections in Punjab. The Government should come out with a firm date. So far the Government has said that the President's rule will be extended in that State for only six months. But the Government should come out with a firm date so that the people of Punjab and the people of this country are assured that there would be elections in Punjab and that the President's rule would not be further extended. The Government should give some assurance to the people of Punjab that it is serious; otherwise there would be a lurking fear among the people about the intentions of the Government in starting the democratic process in the State. My party has no objection to the extension of President's rule by another six months. But at the same time the Government should try to bring about a political solution. It should see that the law and order situation is improved and the lives of the candidates who are contesting elections are protected so that free and fair elections are ensured. The people of Punjab should feel that the Government in Delhi is sympathetic to their problem. The sentiments of the people of Punjab should be respected. The Government should give an assurance that it will not extend President's rule. It should come out with a firm date; otherwise it will not be fruitful. Without declaring the date for holding elections, it would only lead to further confusion and apprehension in the minds of the people of Punjab. I once again repeat that firm dates should be declared as early as possible for holding elections in Punjab.

श्री हरवेन्द सिंह हंसपाल (पंजाब) : वाइस चैयरमैन साहब, पिछली दो सरकारें जब

इस सदन के अंदर पंजाब में प्रेसीडेंट कूल के संबंध में अमेडमेंट लाई थीं तो बड़े स्पष्ट शब्दों में यह कहा गया था कि इसके बाद हम दोधारा इस हाउस में पंजाब में प्रेसीडेंट कूल के लिए नहीं आएंगे। बी० पी० सिंह गवर्नमेंट ने भी यही कहा था और चन्द्रशेखर गवर्नमेंट ने भी यही कहा था और होम मिनिस्टर मि० एस० बी० चव्हाण साहब से जब मेरी निजी तौर पर बात हुई तो उनका भी यही मत था, उनका भी यही कहना था कि प्रेसीडेंट कूल के एक्सटेंशन के लिए वह हाउस में नहीं आएंगे। लेकिन पता नहीं क्या पालिटिकल मजबूरी हुई कि फिर इसके लिए आना पड़ा। मैं यह मानता हूँ कि हमारी कांग्रेस की सरकार इस वक़्त मायनोरिटी में है। तो कोई न कोई पालिटिकल मजबूरी हुई है जिसकी वजह से होम मिनिस्टर साहब को अपने लफ्ज वापिस लेने पड़े और आज सदन के अंदर एक्सटेंशन के लिए आना पड़ा।

It is a fact. Nobody can deny it, neither Mr. Upendra nor for that matter anybody from this side. छोर

As a disciplined soldier of my party, मैं इसको सपोर्ट करूँगा, लेकिन मैं इससे सहमत नहीं हूँ। पंजाब के अंदर जितनी जल्दी से जल्दी इलेक्शन करवाए जाते उतना अच्छा होता। कल भी मैंने थोड़े से शब्दों में कहा था कि पंजाब के अंदर हालात सिर्फ गंभीर नहीं हैं, भयंकर हैं। उन हालात को हम प्रेसीडेंट कूल को एक्सटेंड करके ठीक नहीं कर सकते। अपनी बात को और आगे बढ़ाने से पहले मैं जैकब साहब से यह रिक्वेस्ट करूँगा कि आप छः महीने का एक्सटेंशन ले रहे हैं, मगर मेरी पर्सनल राय में आप 11 नवंबर से पहले पहले इलेक्शन करवा सकते हैं। अभी टाइम बाकी है, लेकिन जैसा कि मैंने कहा कोई पालिटिकल मजबूरी हुई है। जैकब साहब, मैं इस बात से सहमत नहीं हूँ कि अगले 6 महीने में आप वहाँ की स्विच-ऑन इतनी द्रुत कर लेंगे कि इलेक्शन हो सकें। यह तज़रबे पिछले दस साल में हो रहे हैं, लेकिन जैसे कहा जाता है कि, "ज्यों ज्यों दवा की, सर्ज बढ़ता गया",

यही हालत हो रही है। यह मैं बिल्कुल मानने के लिए तैयार नहीं हूँ कि आपने गवर्नर साहब को बदल दिया, अभी जो नए गवर्नर सुरेन्द्र नाथ साहब गए हैं, उनके हाथ में कोई जादू का चिरास है कि वह लगाएंगे और हालात सुधर जाएंगे। हालात सुधरने के कोई चांसेस नहीं हैं। अगर आप या पूरे सदन में या कहीं पर भी कोई इस बात को समझता हो कि हालात सुधारे जा सकते हैं, तो मैं यह कहूँगा कि वह 4-6 हफ्ते पंजाब के अंदर जाकर रहे और फिर आकर स्टेटमेंट दें।

गुहासपुर that is the closest point from Delhi or from this side of Punjab.

राजपुर में जाकर पहले विदाउट प्रोटेक्शन। चार हफ्ते नहीं, कोई एक हफ्ता रहे और फिर यहाँ आकर कह दें कि वहाँ हालात सुधारे जा सकते हैं तो जो जुमाना होगा, वह मैं भुगतूँगा।

वाइस चैंबरमैन साहब, वहाँ हम लोग जाते हैं, कांग्रेस पार्टी एक ऐसी पार्टी है जो लोगों में जाती है। बी. जे. पी. भी एक हद तक जाती है, सी. पी. आई. और सी. पी. एम. के लोग भी जाते हैं, लेकिन कैसे जाते हैं? जहाँ कहीं खोलना होता है तो छतों पर स्टैनशन वाले खड़े होते हैं, साइड में एस. एल. आर. वाले खड़े होते हैं और हम कहते हैं कि, "लोगों घबराओ मत, हम मिलितेसी का मुकाबला करेंगे। हम आपके साथ हैं।" हम वहाँ लेक्चर करके वापिस आ जाते हैं लेकिन लेक्चर सुनने वालों में से कइयों को मार दिया जाता है। This is the situation on the ground.

इन बातों को ध्यान में रखते हुए मैं सरकार से विनम्र अर्ज करता हूँ कि जितनी जल्दी-से-जल्दी वहाँ इलेक्शन हो सकें, करवा दीजिए। इस एक्सटेंशन के मामले में सबसे बड़ी गलती तो चंद्रशेखर सरकार ने करी कि पिछली दफा जब कांस्टिट्यूशन अमेडमेंट आया तो उनसे कहा गया था कि 6 महीने के लिए एक्सटेंशन लीजिए, लेकिन आपने एक साल

[श्री हरवेन्द्र सिंह हंसपाल]

के लिए करवा लिया। अगर छः महीने का हुआ होता तो हमारी सरकार के पास मजबूरी होती कि 11 नवंबर से पहले-पहले इलेक्शन करवाती। अगर आज इस रिजोल्यूशन के साथ हम पंजाब में प्रेसीडेंट कल 6 महीने के लिए एक्सटेंड कर सकते हैं, तो यह गलती इस सरकार की नहीं है। पंजाब में क्या हो रहा है, मैं एक-दो मिसाल देता हूँ। भटिंडा शहर में एक फेमिली के पास एक किराएदार आए। किराएदार ने आकर अपना आइडेंटिटी-कार्ड दिखाया कि मैं पंजाब इन्फ्रस्ट्रक्चर बोर्ड में काम करता हूँ और हम मिथानबीबी को एक कमरा किराए के लिए चाहिए। कमरा उन्हें किराए पर दे दिया गया। कुछ दिनों के बाद पुलिस ने यह डिटेक्ट किया कि ये लोग तो मिलिटेंट हैं तो उस आदमी को पकड़ा और पकड़कर जब थाने में ले जा रहे थे तो उसने साइनाइड की गोली खा ली। उसके बाद जब बीबी को पता चला और पुलिस पकड़ने गई तो बीबी ने पकड़े जाने से पहले ही साइनाइड खा लिया और मर गई। यह बात सही है, कंफर्म है कि वे टेरासिस्ट थे, पंजाब इन्फ्रस्ट्रक्चर में मुलाजिम नहीं थे। इतनी बात तो ठीक हो गई, लेकिन बात इससे आगे चलती है। अब उस मकान मालिक का क्या कसूर था? पुलिस उसको खोज रही है और वह लापता हो गए हैं। उनके लापता होने के बाद दूसरे गांव में उनके रिश्तेदारों को पुलिस तंग कर रही है। इससे क्या होता है? क्या इससे लोगों में सरकार के प्रति विश्वास होता है?

दूसरी मिसाल, रात को टेरासिस्ट आते हैं, 12 बजे, 1 बजे, 2 बजे एक घर में और उस फेमिली को कहते हैं कि हमें दूध पिलाओ, खाना खिलाओ। घर वाले उनको खाना बनाकर खिलाते हैं और वे चले जाते हैं रात में ही। घर वाले सोचते हैं कि चलो, बच गए, खाना खिलाकर बच गए। इससे उन्होंने न हमसे कुछ मांगा, न हमारी औरतों

को बेइज्जत किया और न हमें मारा फिर सुबह से सो जाते हैं। लेकिन, सुबह पुलिस आ जाती है कि रात को आपके घर में टेरासिस्ट आए थे। घर वाले कहते हैं—हमारे यहां तो कोई टेरासिस्ट नहीं आए। वह सोचते हैं कि पुलिस को क्या पता, अगर पता होता तो पुलिस रात को ही आ जाती। लेकिन, पुलिस सुबह आकर कहती है कि आपके यहां रात को टेरासिस्ट आए थे। घर वाले कहते हैं—नहीं आए थे। पुलिस कहती है—उन्होंने आपके यहां खाना खाया था। वह कहते हैं—हमने तो खाना नहीं खिलाया। पुलिस वाले बतलाते हैं कि रात को पहले उन्होंने दूध पिया, फिर दाल और सब्जी के साथ रोटी खाई, फिर मीठा भी खाया। पुलिस को यह इत्तला तो है कि रात को खाने में क्या हुआ, लेकिन पुलिस उस वक्त नहीं आएगी जब वे वहां पर बैठे हुए थे। अब लोग क्या करें? पंजाब के लोगों की हालत इतनी तरस योग्य है कि एक तरफ उनकी पुलिस तंग करती है, दूसरी तरफ मिलिटेंट तंग करते हैं और तीसरी तरफ एंटी-सोशल एलीमेंट्स तंग करते हैं। आखिर, पंजाब के लोगों से हम क्या चाहते हैं?

यहां सरकार कहती है कि हमको एक्सटेंशन दे दीजिए, हम वहां पर, पहले तो कहते थे कंजीनियल और कंड्यूसिव एटमोसफियर बनाएंगे और आज जबकि साहब ने कहा कि एप्रोप्रिएट एटमोसफियर फोर द इलेक्शन कराएंगे। एप्रोप्रिएट इलेक्शन सरकार क्या कराएगी? पिछली चार सरकारें जा चुकी हैं और बोर्डर के ऊपर फन्निंग नहीं हो सका। क्या आज की सरकार यह बताने की कोशिश करेगी कि कितनी फन्निंग आज तक हो गई है। यह कहा जाता है कि वहां पाकिस्तान से टेरासिस्ट आते हैं, पाकिस्तान से इम्युनिशन आता है, पाकिस्तान से हथियार आता है तो भाई, या तो पाकिस्तान से बात करिए या फिर आप कहो कि हम फेन्स लगाएंगे.... (व्यवधान).... फेन्स या वहां की फेन्सिंग की बात हो रही है।.... (व्यवधान).... राजीव जी की सरकार

में यह काम शुरू हुआ। मैंने एक क्वेश्चन किया था तो मुझे याद आ रहा है कि उस वक्त चिदम्बरम साहब ने यह जवाब दिया था कि 120 किलोमीटर में लग गई है या लगने वाली है। बी. पी. सिंह सरकार ने भी यही कहा। चन्द्रशेखर सरकार ने भी यही कहा। आज फिर यही प्रश्न हमारे सामने है कि क्या यह फेस लगने में या फेसिंग लगने में दस-पन्द्रह बीघा सार्ज चाहिए? क्यों नहीं वहाँ पर वायर-फूटिंग के ऊपर काम करके फेसिंग लगाते। अगर फेसिंग से टेन्सिस्ट रुक सकते हैं तो क्यों नहीं उनको रोक दिया जाता। कौनसी ऐसी मुसीबत है कि यह काम नहीं हो सकता?

फिर, कहा जाता है कि हम वहाँ के हालात सुधारना चाहते हैं। हालात इस तरह से बिल्कुल नहीं सुधर सकते, जेकब साहब। आप फोर्स वहाँ भेजते हैं, जैसा आपने कहा। आप वहाँ पर इलेक्शन करवा दीजिए और जो सरकार आए उसको वहाँ बनने दीजिए। जो नेचुरल लीडरशिप अपने अकालियों के आए या जो नेचुरली इम्पेटेड होकर नेचुरल प्रोसेस से वहाँ पर आ जाते हैं, उनको सरकार बनाने दीजिए। मैं इस बात से बिल्कुल सहमत नहीं हूँ कि वहाँ पर अगर मिलिटेन्ट्स की या लड़कों की सरकार आ जाएगी तो वे वहाँ पर खालिस्तान का रेजोल्यूशन पास कर देंगे। हमारे पास बहुत रेमेडीज हैं। इस वक्त यह सबजेक्ट नहीं है कि वहाँ पर हमारे पास क्या-क्या रेमेडीज हैं, इसलिए ज्यादा नहीं कहूंगा। हमारे पास बहुत रेमेडीज हैं, हमारे पास इंटेलीजेंस है, हम हाउस को डिजोल्ड कर सकते हैं। सेंट्रल गवर्नमेंट बहुत

1.00 P.M.

पावरफुल है, कुछ भी कर सकती है। एक रेजोल्यूशन करके वहाँ देश के टुकड़े अलग कर लेंगे, ऐसा कभी नहीं हो सकता। यह कोई पार्टी सोचे-कांग्रेस सोच ले या बी. जे. पी. सोच ले या कोई और सोच ले कि जब हम जीतेंगे, तभी हम वहाँ पर इलेक्शन कराएंगे, यह गलतफहमी है, वहाँ पर इलेक्शन होने चाहिए। हमारी पार्टी

के ऊपर एक इल्जाम है और वह इल्जाम भी तभी हम धो सकेंगे जब हम वहाँ पर इलेक्शन कराएंगे। वह इल्जाम यह है, जेकब साहब, कि हमारी पार्टी, कांग्रेस पार्टी पंजाब में इलेक्शन नहीं होने देती, अगर कोई करवाता है तो उसमें हम रुकावट डालते हैं। यह इम्प्रेसन गलत है लेकिन यह इम्प्रेसन तभी हटेगा जब हम वहाँ पर इलेक्शन कराएंगे। मैं इस बात में सहमत नहीं हूँ, अपोजीशन ने जैसा कहा कि this House, or for that matter the Government, is not competent to announce the dates of the elections. वह तो अपने आपको इंडिकेट कर सकते हैं हालात के मुताबिक और जो चीफ इलेक्शन कमिश्नर है, वही अनाउंस कर सकता है। लेकिन जितनी जल्दी से जल्दी आप अनाउंस करें, वही ठीक रहेगा।

मैं एक-दो छोटी-छोटी बातें और करके अपनी बात खत्म करूंगा। मुझे मालूम नहीं कि आज बी. जे. पी. की तरफ से कौन बोल रहे हैं लेकिन बी. जे. पी. का स्टैंड भी पंजाब पर, माथुर साहब, आपकी तरफ ध्यान दें, सुषमा स्वराज जी भी बैठी हैं, बी. जे. पी. बुरा न माने, मैं इल्जाम नहीं लगा रहा हूँ, लेकिन आपका हमेशा डबल स्टैंड रहा है पंजाब के मामले में। जो आपके पंजाब के लोग हैं, वे एक बात करते हैं और दिल्ली वाले जो उनकी सेंट्रल लीडरशिप है, दूसरी बात करते हैं। मैं उदाहरण दे सकता हूँ, लेकिन इस वक्त उसकी जरूरत नहीं है।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश):  
यह स्थिति कांग्रेस की जरूर है।

श्री हरवेन्द्र सिंह हंसपाल: मैं इस बहस में इस समय नहीं जाना चाहता, लेकिन इतना जरूर कहना चाहता हूँ कि जैसे आप कल शाम तक पंजाब में इलेक्शन के हक में थे, आप उसी तरह से पंजाब में जल्दी इलेक्शन कराने के हक में अब भी रहिए।

[श्री हरवेन्द्र सिंह हंसपाल]

श्रीमती सुषमा स्वराज (हरियाणा) :  
आपकी शक है ?

श्री हरवेन्द्र सिंह हंसपाल : मुझे शक है कि पिछले इन्क़्वायन अनाउंस होने से पहले तक आपका लगातार यह स्टैंड रहा कि पंजाब में इन्क़्वायन नहीं होने चाहिए, वहां इन्क़्वायन होने के हालात नहीं हैं। आप क्यों इस हक में हुए, इस डिटेल में मैं इस वक्त जाना नहीं चाहता।

श्री जगदीश प्रताप माथुर : इसलिए हक में हुए कि एक बार घोषित कर दिया तो पीछे जाना गलत है। वहां के लोगों को यह संदेह होगा कि हमको डेमोक्रेटिक राइट नहीं देना चाहते। वहां के, खास तौर से सिख समुदाय में यह भावना आये कि हमको राजनीतिक अधिकार नहीं दे रहे, हम यह नहीं चाहते। अगर घोषित न किया होता तो बात अलग थी, लेकिन घोषित हो गया तो वापिस जाना ही नहीं चाहिए। हमारा यही स्टैंड था और अब भी है कि चुनाव होने चाहिए।

श्री हरवेन्द्र सिंह हंसपाल : मैं यही चाहता हूँ कि आपका यही स्टैंड होना चाहिए अब भी कि पंजाब में जितनी जल्दी से जल्दी चुनाव हो सकें, कराए जाने चाहिए।

श्रीमती सुषमा स्वराज : हमारे स्टैंड के बारे में कोई संदेह नहीं होना चाहिए। कल बहुत केटागारिकल टर्म्स में सभी जी ने यह बात कही है। बार-बार हमारे यहां से यह बात आ रही है। हमारे यहां कोई संदेह नहीं है। हंसपाल जी, अपने उधर के लोगों को समझाओ और अभी चुनाव कराओ, वहां 40 दिन में चुनाव कराओ, हम तैयार हैं।

श्री हरवेन्द्र सिंह हंसपाल : जितनी बातें मैंने अब से पहले कहीं, वह इधर के लिए कहीं। लेकिन यह खुशी की बात है कि आप कन्फर्म कर रहे हैं कि....  
(व्यवधान).....

श्रीमती सुषमा स्वराज : हमारे लिए आप संदेह न करिए।.... (व्यवधान)  
सो पीसदी इस सदन के पटल पर, कोई संदेह मत रखें, उधर समझाएं।

श्री हरवेन्द्र सिंह हंसपाल : ठीक है।  
Thank you, very much मुझे बहुत खुशी है।.... (व्यवधान).....

जैकब साहब, पंजाब सरकार ने बहुत अच्छे काम किए, पंजाब एडमिनिस्ट्रेशन ने बहुत काम किए पंजाब के अंदर। उनकी मजबूरी है कि टेरेरिज्म के साथ टक्कर देने के लिए उनको बहुत काम करने पड़ने हैं, उनमें से कुछ सही होते हैं, कुछ गलत भी होते हैं। एक बहुत बड़ी गलती पिछले गवर्नर साहब ने की और उस गलती को अब बांगे गवर्नर साहब रिपीट कर रहे हैं। मैं आपके ध्यान में लाना चाहता हूँ कि इससे हम एनलाइन्ड होते हैं, लोग उसे अच्छा नहीं समझते हैं, लोग उससे हमसे दूर जाते हैं, वह गलती यह है कि पंजाब के अंदर खास तौर से एक-दो अखबारों के ऊपर इस तरह से पाबन्दी लगाई जा रही है, न तो उसको सेंसरशिप कहा जाता है, या तो सेंसरशिप हो जाए तो people will admit and accept it न तो उसको सेंसरशिप कहा जा सके। या तो सेंसरशिप हो जाये। लेकिन रात के 12 बजे कोई जूनियर आफिसर एडमिनिस्ट्रेशन में से या पुलिस के छोटे आफिसर जाकर अखबारों को या तो कहते हैं कि फलां खबर निकाल दो या इतने पैसे दे दो, वरना आपकी इतनी कापियां कल जब्त कर ली जायेंगी। छपी छपायी एक लाख चार हजार कापियां जब्त कर ली गयीं।

[उपसभाध्यक्ष (प्रो० चन्द्रशेखर प्रसाद) :  
पीठासीन हुये]

खास तौर से 'अजीत' की कुछ और 'हिंदुस्तान टाइम्स' की कापियां वहां जब्त की गयीं। इस तरह से प्रेस सेंसरशिप करने से 'अजीत' को उसका नुकसान होने के बजाय यह फायदा हुआ कि जैसे किसी फिल्म को "ए" कर दिया जाये यानी



एडल्ट कर दिया जाये तो उसको देखने बाँधें, चाहने वाले ज्यादा हो जाते हैं। किसी किताब को बँध कर दिया जाये तो जिसको न भी पढ़नी हो वह उसको पढ़ना शुरू कर देता है। आज 'अज्ञेय' की जो पब्लिकेशन एक लाख होती थी अब दो लाख होनी शुरू हो गयी है और जिसके लिये उसको रोका जाता है कि पंजाब बंद न हो, उसमें पंजाब बंद की खबर छपती है। पंजाब बंद उस तरह से हो जाता है कि मार्केट के अंदर वह मिलिटेंट्स इस्तहार हाथ से निखकर एक दुकान पर लगा देते हैं और साथ बाजार बंद हो जाता है और कुछ फरने की जहरत नहीं पड़नी, अखबार पढ़ने की जहरत नहीं पड़ती। इतनी आपके थूँ मैं पंजाब के गवर्नर साहब को यह अपील करना चाहूंगा कि इस तरह से प्रेस के ऊपर सेंसरशिप अन-वांटेड न लगाये। अगर लगानी है तो रेग्युलर लगयें। उससे नुकसान यह होता है कि गवर्नर साहब तो जायेंगे नहीं, न डी. सी. जाता है। जूनियर आफिसर जाकर प्रेस वालों को तग करते हैं। इसने हमारे प्रति लोगों के अंदर दुश्मिना पंदा होती है। मैं चाहूंगा कि उनको यह कन्वे कर दिया जाये और वे ऐसा न करें।

एक छोटी सी अमेंडमेंट मैं यह करना चाहूंगा, अगर आप उसको ठीक समझें, कि जब भी इलेक्शन एनाउंस करने हों तो कोई ऐसी अमेंडमेंट अगर सरकार ला सके कि कम्पेन पीरियड को छोटा कर दिया जाये, ताकि लोग 20-25 दिन के लिये एक्सपोज न हों वहाँ पर मिलिटेंट के लिये। आज क्या करना पड़ता है? होता क्या है कि कैंडिडेट के साथ पुलिस लगानी पड़ती है, फोर्स लगानी पड़ती है, उसको सिम्पोरिट देनी पड़ती है। . . .  
(व्यवधान)

आर. पी. एफ. के अमेंडमेंट के लिये रिजोल्यूशन में आ नहीं सकेगा। मेरा एक सुझाव है कि अगर सरकार इस पीरियड को रिड्यूज करके 10 दिन, एक हप्ता भी कर दिया जाये तो फिर कोई

जहरत नहीं है कि हम बहुत लम्बा टाईम दें वहाँ पर 20-22 दिन का, जिसकी जहरत नहीं है। इन्हीं शब्दों के साथ, एक बार फिर यह कहना चाहूंगा कि जितनी जल्दी से जल्दी आप वहाँ पर इलेक्शन करवा सकें वह बहुत खुशी की बात होगी। मैं मानता हूँ कि सरकार की मजबूरी है, सरकार डेट एनाउंस नहीं कर सकती है। जैसा मैंने पहले कहा कि सरकार कापीटि नहीं है, वह तो चीफ इलेक्शन कमिशनर करेंगे। लेकिन आप यह बिस्कुल देखिये कि 11 मई तक या 10 मई तक आपने आज एक्जिटेशन ले ली है तो अप्रैल में जाकर सोचना शुरू कर दें कि इलेक्शन करवा दिये जाय, ऐसा न हो। होम मिनिस्टर और आप सोचिये, इससे पहले कि जितनी जल्दी से जल्दी पंजाब के अंदर इलेक्शन करवा लें या वह करवाय जायें। अगर आपकी पोलिटिकल मजबूरी भी है, तब भी उनको संतुल्य करिये और इलेक्शन जल्दी से जल्दी करवाइयें। नहीं तो यह धब्बा कि हम डेमोक्रेटिक प्रोसेस को पंजाब के अंदर ब्लॉक कर रहे हैं, यह धूल नहीं पायेगा। इन्हीं शब्दों के साथ मैं रिजोल्यूशन का समर्थन करता हूँ।

श्री रामदास अग्रवाल (राजस्थान)।  
महोदय, मैं अपनी बात प्रारम्भ करूँ इससे पहले एक शेर आपके सामने रखना चाहता हूँ:

“आज हर फूल ये बारूद की बू आती है,  
जैसे गंधक की जलाया हो गुलिस्ताँ में।”

एक माननीय सदस्य: यह बेकल साहब का शेर है।

श्री रामदास अग्रवाल: कोई बात नहीं, मैं सम्मान एवं इज्जतपूर्वक उनका यह शेर पढ़ रहा हूँ, पढ़चुका हूँ। महोदय, आज पंजाब जल रहा है।

महोदय, पंजाब जल रहा है। पंजाब की भूमि में जो उर्वरता थी, आज वह हमारे भाइयों के खून से सिंचित हो रही

(श्री राम दास अग्रवाल)

है। आज पंजाब की नदियों में निरीह व्यक्तियों के खून का रंग दिखाई देता है। यह पंजाब जिस पर हमको गौरव था, वह पंजाब जिसने इस देश की रक्षा सदैवों तक की थी, आज उसी पंजाब में हमारे पंजाबी भाई किस प्रकार की परिस्थिति में फँस गए हैं, जब इसका वणन करने को मन होता है तो मैं हमारे देश के पंजाब के महान सपूत गुरु गोविंद सिंह जी को याद करना चाहता हूँ।

मयोदय, जिस समय गुरु गोविंद सिंह पंजाब में थे और जिस समय उनके चार-चार पुत्रों को दीवार में चुन दिया गया था, उस समय उस महान सपूत ने एक कविता की रक्ति कही थी। उन्होंने कहा था कि—

“पिता वारिण दे लाल चारे वारे  
हे हिंदू तेरी शान बदले”

लेकिन गुरु गोविंद सिंह का बलिदान, बंदा बैरागी का बलिदान आज पंजाब में भुला दिया गया है। यह राजनीति का खेल आज पंजाब को इस भावस्थिति में ले आया है। आज आतंकवाद की पकड़ में न केवल पंजाब है बल्कि कश्मीर भी उसकी पकड़ में है। कश्मीर की वे छटियाँ, शांति की वादियाँ आज बंदूक की गोलियों की दनदनाती आवाज सुन रही हैं। आज आसाम भी जल रहा है। आसाम में सेना चली गई है। हमने इस आतंकवाद के नाम पर देश के दो प्रधानमंत्री खो दिए हैं। श्रीमती इंदिरा गांधी भी आतंकवाद की शिकार हुई और श्री राजीव गांधी दक्षिण में पनप रहे आतंकवाद के शिकार हुए। सड़कों पर नर-नारी हर रोज मर रहे हैं। निरीह आदमी परमात्मा को प्राप्त हो रहे हैं। आखिर यह सब खेल कब तक चलेगा ?

मैं मेरे सांसद महानभाव बंधुओं से यह निवेदन करना चाहता हूँ कि आज मतभेद का समय नहीं है, आज मतभेद की

आवश्यकता है। आज पार्टी के दर्शन की आवश्यकता नहीं है, आज भारतमाता के दर्शन करने की आवश्यकता है। आज समूची भारतमाता को एक देखने की आवश्यकता है। देश की एकता और अखंडता आज दांव पर लगी हुई है। इसलिए मैं सभी महानभावों से निवेदन करना चाहता हूँ कि आज हमें अपनी पार्टी की लक्षण रेखाओं से बाहर आकर यह अंदाज लगाने की आवश्यकता है कि आखिर इस आतंकवाद को समाप्त कैसे किया जाएगा। मासुवर, यह खेल पंजाब से कई दिनों से, कई महीनों से, कई वर्षों से चल रहा है लेकिन अफसोस इस बात का होता है कि चाहे केन्द्र में कोई भी सरकार रही हो, चाहे कांग्रेस की सरकार रही हो, चाहे विश्वनाथप्रसाद की सरकार रही हो चाहे राजीव गांधी की सरकार रही हो, चाहे चंद्रशेखर की सरकार रही हो, किसी ने भी समाधान के लिए उचित कदम नहीं उठाए। परिणामस्वरूप लोग मरते जा रहे हैं, खून बहता जा रहा है।

मैं बड़ी तन्त्रता के साथ निवेदन करना चाहता हूँ कि हम पंजाब की समस्या के समाधान के लिए राजनीति को दूर रखकर आगे आएँ। पंजाब में जब चुनाव की घोषणा सरकार ने कर दी थी, जब घोषणा हो चुकी थी तो भारतीय जनता पार्टी ने कहा कि ठीक है, चुनाव हो जाने चाहिए लेकिन हमें अफसोस है, अभी हज्जतल जी ने कहा कि भारतीय जनता पार्टी डबल स्टैंडर्ड काम में लगे रही है अपने चुनावों में भाग क्यों नहीं लिया ? आपकी पार्टी ने यह फैसला क्यों किया कि आप चुनाव में भाग नहीं लेंगे ? भारतीय जनता पार्टी ने उस समय भी कहा था कि चुनाव में सब पार्टियों को मिलकर भाग लेना चाहिए जिससे कि हम आतंकवादी लोगों के साथ मुकाबला कर सकें। यह हमारा निर्णय था कांग्रेस को भी हमने कहा था, कम्युनिस्ट बंधुओं से भी हमने कहा था कि आइए, इस आतंकवाद से लड़ने के लिए हम सारे मतभेद भुलाकर, एक साथ मिलकर आतंकवादियों से चुनाव के मैदान में टक्कर

लें और देश को एक नया पंजाब दें। लेकिन मझे दुःख है कि उस समय के कांग्रेस के नेतृत्व ने हमारी इस बात को स्वीकार नहीं किया और आज हमसे कहा जाता है कि हम डबल स्टैंडर्ड रख रहे हैं। मैं निवेदन करना चाहता हूँ कि कल ही हमारे साथी श्री कमल मोरारका जी ने यहां पर कहा कि चुनाव स्थगित करने का फैसला देश के प्रधानमंत्री का फैसला नहीं था। यह फैसला किसने किया? एक उत्तरदायी सांसद जब यह बात कह रहे हैं कि चुनाव स्थगित करने का फैसला प्रधानमंत्री चन्द्रशेखर जी ने नहीं किया था, तो फिर किसने किया? ये चुनाव स्थगित क्यों किए जा रहे हैं? इसका एकमात्र कारण यह है कि कांग्रेस उन वक्त गलती कर चुकी थी। वह चुनाव में भाग नहीं लेना चाहती थी। आपने यह संशोधन बिल लाकर राष्ट्रपति शासन की अवधि बढ़ाकर चुनाव में भाग लेने की यह युक्ति सोची है। मैं कहना चाहता हूँ कि चुनाव के दौरान कितने लोगों का खून खराबा हुआ, कितने उम्मीदवार मरे हैं। खून इस खून की जिम्मेदारी किस पर है? क्या यह चुनाव आयोग के ऊपर है या प्रधानमंत्री पर है या प्रधानमंत्री बदलने की स्थिति के दौरान जीरो अवसर जो आया था, वह उसमें यह निर्णय लिया गया? उसके लिए कौन जिम्मेदार है? उस खून के लिए कौन जिम्मेदार है? जो उम्मीदवार मारे गए उसके लिए कौन जिम्मेदार है? देश को इसका जवाब चाहिए। सरकार इसका जवाब दे। आखिर यह हो नहीं सकता है कि आप चुनाव घोषित होने के बाद उसको स्थगित कर दें, संविधान की जो पवित्र धाराएं हैं यह उनका प्रश्न है फिर आप कॉन्स्टीट्यूशन अमेंडमेंट लाएं और फिर चुनाव में भाग लेने का नाटक किया जाए, यह आवश्यक नहीं है इसके लिए नियम होने चाहिए .... (व्यवधान)

श्री हरवेन्द्र सिंह हंतपाल : श्रीमान, मैं बताना चाहता हूँ कि चुनाव से पहले 20 कंडिडेट मारे जा चुके हैं। इसलिए राजीव गांधी जी ने कहा था कि जब तक हम

प्रापर प्रोटेक्शन नहीं दे सके, हम वहां पर चुनाव लड़ें। अगर चुनाव लड़ा गया तो फिर उसका बहिष्कार करेंगे। यह बात सही साबित हुई।

श्री कृष्णलाल शर्मा : आप चुनाव नहीं चाहते थे, यह तो कहिए .... (व्यवधान)।

श्री राम दास अग्रवाल : महोदय, कल ही हमारे माननीय सदस्य श्री जगदीश माधुर ने जब यह प्रस्ताव रखा गया था कि चुनाव स्थगित हैं, उस वक्त उन्होंने कहा था कि कांग्रेस पार्टी ने चुनाव न लड़ने का फैसला किया था। वह ऐतिहासिक गलती थी। इसलिए वह फिर से सारी प्रक्रिया को बदलकर संशोधन लाकर राष्ट्रपति शासन लाकर चुनाव में भाग लेना चाहते हैं। मैं कांग्रेस के महानेताओं से पूछना चाहता हूँ कि इसको आप महीने या दो महीने में करेंगे, इसकी घोषणा करना चाहते हैं जैसा अभी अखबारों में आया है? तो फिर एक महीने या दो महीने में पंजाब की स्थिति ऐसी हो जाएगी कि कांग्रेस वहां चुनाव लड़ सके। वह बल फैसला बदल सके। तो यह केवल एक नाटक है। कांग्रेस ने देख लिया कि यह फैसला उसने गलत किया था, लेकिन इस गलती का नतीजा पंजाब की जनता की भृगतता पड़ रहा है। जो कुछ परिस्थितियां वहां बन गई हैं उसके लिए भारतीय जनता पार्टी राष्ट्रपति शासन के लिए किसी प्रकार यह अनुमति देना नहीं चाहती कि वहां चुनाव के लिए आप इसे प्रकार की व्यवस्था करें। हमारी यह मांग है कि वहां तुरन्त चुनाव हो। अगर आप जल्दी चुनाव की वहां व्यवस्था नहीं कर सकते तो राष्ट्रपति शासन हम एक बार बढ़ा चुक है और फिर आगे बढ़ाते चले जाएंगे। पंजाब की समस्या जैसी वहां पहले थी उसी तरह रहेगी।

इसलिए उपसभाध्यक्ष महोदय, मैं आपसे निवेदन करना चाहता हूँ कि सरकार को अपना मंतव्य स्पष्ट व्यक्त करना

चाहिए। राष्ट्रपति शासन की अनुमति लेने से पहले यह साफ-साफ कहना चाहिए कि उनकी वहाँ चुनाव कराने की क्या मंशा है और जो चुनावों को रद्द किया गया है, उसकी जिम्मेदारी किस पर है? यही निवेदन करते हुए मैं सारे सांसदों से अपील करना चाहता हूँ कि आपकी तरफ लोगों की बड़ी आशा है, आपसे बड़ी अपेक्षा देश की जनता कर रही है कि हम पार्टी के बंधनों से ऊपर उठकर अपने पंजाब को, अपने काश्मीर को, अपने आसाम को बचाएँ।

धन्यवाद।

**श्रीमति अनुता प्रीतम (नाम-निर्देशित) :**  
उपसभाध्यक्ष जी, एक वक्त था कि मध्य-प्रदेश के एक-एक घर में यह बात दोहराई जाती थी कि पहली पूरी डाकू की, दूसरी पूरी पुलिस की और तीसरी बच्चे तो खुद खा लेंगे। उससे बहुत बड़े लेवल पर आज यह हालात पंजाब के हैं। लोग कब तक इस तरह खौफ़दा होकर जीते रहेंगे, इसका हमारे आजाद मुल्क के इतिहास को जवाब देना होगा। हर बार यह कहा जाता है कि इससे आगे अवधि प्रेजिडेंट रूल की नहीं बढ़ाई जायेगी और इस दौरान इन छः महीनों में ऐसे हालात पैदा किये जायेंगे कि राजनीतिक मौसम इतना सा खुशगवार हो जाए कि वहाँ फ्री इलेक्शन हो सके। लेकिन इसके लिए कभी कुछ किया नहीं गया। यह बात नहीं है कि कौन सी पार्टी सत्ता में है यह सारे देश का सवाल है। कोई भी पार्टी हो किसी के सामने कोई लक्ष्मण रेखा नहीं है। उनको मिलकर पंजाब के लोगों की मुश्किलता समझनी चाहिए। नहीं तो यह हमारे इतिहास पर एक बहुत बड़ा दाग होगा। हर बार यह कहा जाता है कि छः महीने में हालात अच्छे होंगे लेकिन कभी कुछ नहीं हुआ। उसी तरह से सीमा से आना-जाना, हथियारों की सप्लाय सब चल रही है। उस तरह से वह लोग पुलिस के भेष में और पुलिस उनके भेष में घूमती है। यह पंजाब में हो क्या रहा है। सरकार इस तरफ गौर

करे। सभी पार्टियाँ मिलकर इस तरफ गौर करें और हमारे इतिहास को इस कलंक से बचाया जाए।

**श्री सत्य प्रकाश मालवीय :** माननीय उपसभाध्यक्ष जी, राज्य मंत्री जी जबकि ने शुरू में जो संकल्प प्रस्तुत करते समय भावण दिया था उसको सुनकर मुझे घोर निराशा हुई। मैं यह संसद कर सदन में आया था कि आज सरकार की तरफ से घोषणा होगी। जहाँ कल सरकार ने चुनाव प्रक्रिया को निरस्त किया है और कानून के द्वारा अधिकार लिया है, वहाँ आज मैं इस उम्मीद से आया था कि सरकार की ओर मुझे सुनने को मिलेगा कि किस तारीख को पंजाब के चुनाव के नामांकन की प्रक्रिया शुरू होगी और किस तारीख को वहाँ पर विधान सभा और लोक सभा के लिए मतदान होगा। अभी भी समय है और मैं सरकार से यह आशा करता हूँ कि वह आज ही तारीख की घोषणा करेगी। बिना इस संकल्प के भी 11 नवम्बर को चुनाव कराया जा सकता है। क्योंकि 10 नवम्बर तक वहाँ राष्ट्रपति शासन की अवधि है और आज भी जो जनप्रतिनिधित्व कानून 1950-51 है उसमें जो प्रावधान है उसके अन्तर्गत लोक सभा या विधान सभा के चुनाव कराने के लिए 32-33 दिन चाहिए। यदि सरकार वास्तव में चुनाव कराने की इच्छुक है और चाहती है कि पंजाब के लोग राष्ट्र की मुख्य धारा से जुड़े तो इस संकल्प को सरकार को वापस लेना चाहिए और चुनाव की तारीख आज घोषित करनी चाहिए और ऐसी तारीख जो 10 नवम्बर से पहले की हो। क्योंकि पिछली जो तीन सरकारें थी उसमें केवल चन्द्रशेखर की सरकार ऐसी थी जिसके जमाने में चुनाव की तारीख तय हुई और दो बार तय हुई। एक बार तय हुई 22 जून को चुनाव होगा और 22 जून के करीब करीब 24 घंटे पहले चुनाव टाल दिये गये। फिर यह घोषणा की गई कि 25 सितम्बर के पहले चुनाव हो जायेंगे। लेकिन यह दुख की विषय है कि सरकार को आये लगभग तीन महीने होने जा रहे

हैं लेकिन पंजाब के चुनाव कराने की तारीख अभी तक घोषित नहीं की गई। मेरा सरकार से अनुरोध है कि पंजाब के लोगों की जो सरकार में भागीदारी होनी चाहिए, विधान सभा में भागीदारी होनी चाहिए वह अधिकार सरकार को उनको देना चाहिए। इस अधिकार को उनसे छीना नहीं जाना चाहिए। पंजाब की समस्या सारे देश की समस्या है। मेरे मित्र हंसगाल ने इस बात का समर्थन किया कि जल्द से जल्द पंजाब में चुनाव होने चाहिए। वह चुनाव बिना इस संकल्प में पारित हुए भी हो सकते हैं।

पंजाब की समस्या का केवल एक समाधान है और वह समाधान है राजनीतिक समाधान। राजनीतिक समाधान के लिए अभी तक शासन में आने के बाद इस सरकार ने कुछ नहीं किया। सरकार से मेरा अनुरोध है कि पंजाब के संबंध में स्पष्ट नीति घोषित करे और स्पष्ट नीति घोषित करने के पहले जितने भी राजनीतिक दल हैं केन्द्रीय स्तर पर, राज्य स्तर पर, क्षेत्रीय स्तर पर उन सबको बुला कर उनसे सलाह-मशवरा किया जाए। कल इस पर हम लोग अपनी राय दे चुके हैं और जैसा आपने शुरू में कहा, मैं ज्यादा समय नहीं लूंगा, केवल एक घटना की ओर ध्यान आकर्षित करना चाहूंगा। उसके बारे में विस्तृत जानकारी-पत्र जैकब साहब के पास भेज दूंगा। मेरे मित्र श्री अनन्त राम जायसवाल ने मुझे एक समाचार पत्र की कतरन दी है। यह पंजाब ट्रिब्यून की कतरन है जिसमें लिखा है कि 14 सितम्बर को लुधियाना में कोई कोचड़ मार्केट है, वहां पर सरदार गुरमीत सिंह बावेजा उनकी बहिन जसप्रीत और उनके चचेरे भाई कुलजीत सिंह बावेजा को पुलिस इस्पेक्टर जबर्दस्ती पकड़ कर ले गये और उन पर यह आरोप लगाया गया कि वे भाई बहिन नहीं हैं। थाने पर लोगों ने प्रदर्शन किया और 10 हजार लोगों ने थाने को जा कर घेर लिया। यह स्पष्ट था कि वे भाई बहिन थे। इस घटना की ओर मैं इसलिए ध्यान आकर्षित करना चाहता हूं कि इस

प्रकार से वहां पर पुलिस राज और पुलिस का अतंकवाद चल रहा है। इसको भी रोकने का सरकार को प्रयास करना चाहिए।

मैं फिर इस आशा और विश्वास के साथ अपनी बात खत्म करता हूं कि जब आसाम में चुनाव हो सकते थे, पहले आसाम में चुनाव नहीं हो रहे थे, लेकिन चन्द्रशेखर की सरकार ने आसाम में चुनाव कराने की घोषणा की। चुनाव हुए और चुनाव शांतिपूर्ण हुए। चुनाव के पहले बड़ा संदेह किया जाता था कि आसाम में चुनावों में हिंसा हो जाएगी। लेकिन आसाम में चुनाव हुए और शांतिपूर्ण चुनाव हुए। आज आसाम में विधान सभा है। आसाम में निर्वाचित मंत्री परिषद है और आसाम से लोक सभा के सदस्य भी हैं। इसलिए मैं पुनः यही उम्मीद करूंगा कि बिना इस संकल्प को पारित कराये सरकार को आज ही घोषणा करनी चाहिए कि 10 नवम्बर से पहले सरकार चुनाव करना चाहेगी। मेरा इस पर एक संशोधन भी है। उस पर मैं बाद में बोलूंगा।

**SARDAR JAGJIT SINGH AURO-RA** (Punjab): Mr. Vice-Chairman, Sir, I rise to oppose the continuation of President's Rule for another six months, from 11th of November 1991 to 11th of May 1992. To begin with... May I carry on?

**THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR)**: Please go ahead. The Chair is supposed to have constantly got the ears.

**SHRI P. UPENDRA**: At least one year ... (Interruptions) ...

**SHRI SHABBIR AHMAD SALA-RIA** (Jammu and Kashmir): The Chair is supposed to have more than two ears. Then alone you can hear.

**SARDAR JAGJIT SINGH AURO-RA**: Sir, to begin with, there was no reason why the elections were post-

[Sardar Jagjit Singh Aurora]

poned at the eleventh hour. Yesterday, after achieving their aim of cancelling the elections already announced, now that the Congress is in a position to take part, I don't understand why they cannot hold the elections before the 11th of November. If they were serious, they should have paid greater attention to the Punjab problem and by now improved the situation, at least to the extent that it had been improved before the 22nd of June when the election was going to be held. But nothing has been done and by asking for six months' extension now it appears that the Congress is not really sincere about holding elections. If they were sincere, these elections could have certainly been held before the 11th of November. I am glad that their view at one time that they wanted to bring an amendment to the Representation of the People Act has not been pursued. But I can assure you that till certain definite steps are taken, the Congress cannot establish its credentials and the Congress cannot win the confidence of the people of Punjab. Their record is black, and the people of Punjab have little confidence in this Congress. If they hope that in another six months the Congress will be in a better position to fight elections. I think, they are living in a fool's paradise.

One thing, I would like to mention, and that is that no elections can be held and the situation cannot improve until there is a certain amount of introspection done to realise why the trouble started in Punjab in the first instance. If those villagers who were ready to fight shoulder to shoulder with the army in 1965 and 1971, cannot be trusted now, why is it that this situation has arisen? Has the Congress which has been in power most of the time, ever bothered to analyse this? Why is this loss of confidence there? Is it that the Congress

has been sincere in upholding the promises that they made, or is it that they have always tried to manipulate the situation and thereby lost the confidence of the people? There is no doubt that the situation in the last four-and-a-half years during President's rule has deteriorated to such an extent that in the near future no elections would be possible if you are looking for a so-called "congenial atmosphere," a phrase which is often used. You will have to hold elections while the violence is still prevailing. But, if you want to win over the people's confidence, you have got to tell them what the shape of new Punjab is going to be. While I am talking about this, I would like to mention that overcentralisation in the hands of the Central Government has been responsible for making the States totally powerless, and this has been one of the reasons why Punjabis have always disliked, and then revolted against, the overcentralisation.

The situation not only in India but more so in the rest of the world today gives you a pointer, a very definite pointer that if you want to keep India together, you have to have the States as willing partners and not hold them under duress and by oppression.

Till some steps are taken or at least a promise is made that such steps will be taken, it will not be feasible to improve the situation in Punjab. Today it is necessary for the Government—maybe they may not have the overall strength—to be bold, to be determined, to consider giving autonomy to the State.

I would once again repeat that the time has come when the Anandpur Sahib Resolution is looked at as a panacea for solving India's problems rather than calling it as an anti-national resolution.

I would also like to mention here that so long as the repressive role of the police, which I would like to call "the police raj," continues in Punjab there is not going to be any improvement, and the things will go from bad to worse. I am not going to repeat incidents that my worthy colleague, Hanspal ji, has already mentioned, but there are many other cases of this nature. I wish hon. Member, Mittal Ji, were here today. He is aware of a case where two people had been killed sitting in a Maruti after they had stopped and were telling the police that they were not terrorists, but shopkeepers. Those two people have been killed and no action has been taken about this incident. If you are going to let loose the police in this manner, you are only going to cause greater bitterness, spirit of revenge and alienation. These things are not being handled properly. It is a total misconception to consider that if you take action against the erring policemen, you are going to affect their morale adversely. The only way to keep the morale of the police or any other organised unit is that you must maintain discipline and that discipline can only be maintained if you take action against the erring people. This has not been done for the last so many years in Punjab and it is one of the reasons of discontent.

I would also like to mention that the people of Punjab have their heart in the right place. The people of Punjab want peace. They want to live with dignity. They want to live with self-respect and honour. They cannot be trampled upon. The way the police and this Government is governing and is adopting repressive measures, it is not going to improve the situation. You will find it more and more difficult to hold elections. I was talking to somebody today. He asked how we can hold elections when the various groups of the Akalis have said that they are not going to take part in the

elections. When they wanted to take part in it and they risked their life, you called it off. Now you are producing it as an excuse, the fact is that now they do not have any confidence in you. They have been alienated. Tell them what you are going to do in Punjab. Tell them what your future policies are going to be and then you will be able to win them over. Otherwise you have got yourself in a situation today where you are doing exactly what the militants want you to do. You are doing exactly what our worthy neighbours want you to do i.e. to have no elections. It is only through elections that you will be able to find out what the people of Punjab feel about it. If you are frightened that by now you have made yourself so unpopular, I can assure you that continuation of President's rule is going to only act against you. The longer it is, the more is the distrust; the longer it is the more is the spirit of revenge. Therefore, it is important that you even now consider holding this election before November. Asking for six months' extension to my mind is going to send totally wrong signals. Whatever little confidence they may have in you - perforce States have to have some confidence in the Centre - would be lost. It will only strengthen the militants and they would be in a position for a longer period to prevent people from taking part in the elections and eventually you may end up with a fiasco.

Lastly I would like to say with all the strength at my disposal that Punjab has become a cancerous growth. It is spreading. It has spread to Jammu and Kashmir; it has spread to Assam and it can spread to other States also. If it is not treated sensibly, if it is not looked after properly, you are going to find *Bharat Mata*, instead of being a strong country, which we all revere and very much like to see breaking up. Your choice is more autonomy to the States and have people, States wanting to be a

part of *Bharat Mata* rather than holding them by duress. I would, therefore, like to appeal to this Government not with great confidence because I have lost that confidence at least hold the elections before the 10th November. This further period of six months' extension which you are asking may be a sort of over-security or may be that in case something goes wrong, you may need a longer period. Otherwise there is no reason why you cannot hold elections before the 10th November. Any further delay would be very injurious to the integrity of the country. Thank you.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): That will do. I am more interested in speaking on the Finance Bill which I consider more important. But by the nature of things it may not be possible. The Government should have considered it more important from the national aspect and from its own aspect. The manner in which the Statutory Resolution has been mounted on us is something extremely unfair. Some fore-thought should have been given to it. This last minute rush and such super imposition could have been avoided.

Regarding Punjab there is little to be said because we have discussed it so many times. About this proposed

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Thank you, Shri Ambedkar. Shri Prakash Yashwant Ambedkar. Are you ready to speak?

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Yes.

**THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR):** There is a choice. On the Finance Bill, you can speak about Punjab also. There is no problem. If you want to speak on Punjab, you can speak on the Finance Bill.

**SHRI PRAKASH YASHWANT AMBEDKAR:** Sir, the economic situation can be improved at any time. I would like to speak on this Bill.



THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Your quota of time is, two to three minutes.

SHRI PRAKASH YASHWANT AMBEDKAR: I will finish it within three minutes.

Mr. Vice-Chairman, Sir, on last Sunday, there was a TV serial on this Punjab issue. In that TV serial, the role of police officers was shown. One police officer was shown to be from the Sikh community and another was shown to be a non-Sikh. I think this is the action of the Government as the Punjab situation is concerned. In the TV serial they have shown that whatever bad was committed, whatever omission was committed, whatever torture or extortion was committed, was committed by the Sikh police man. On the other hand, what was good, what was pious, what was considered dutiful, was shown to be done by the non-Sikh policeman over there. If this is going to be the attitude of the Government in improving the Punjab situation, I would say, as I said on the Religious Endowments Bill, that we are helping the BJP to come into power. In a situation in which we have developed into two communities being divided, somebody is going to reap the harvest and it is the BJP which is going to reap the harvest. As far as Punjab is concerned, we have been following a policy of drift. I do not understand when there are so many ethnic identities existing in this country, why we are bent upon destroying the ethnic identity of a certain people who do not belong to the Hindu religion. You take Kashmir. It is a valley which is on fire. You take Punjab. It has been pointed out that it is the Sikh issue.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

In 1980, when a new turn took place, the Congress party, to see that non-Congress parties were destroyed, set up Mr. Bhindranwale. And when

he himself grew so hard, when he himself became uncontrollable, the whole situation of Punjab went out of control. Have we been able to improve the situation? May I put it in other words? Are those who have been following Bhindranwale in a position to come two steps below? Are you in a position where you can go two steps ahead? The bare reality is that neither the Government can go two steps ahead, nor the people who have been following Bhindranwale can come two steps ahead so that they can join hands. Knowing the situation quite well, why every time a Bill is brought for extension of President's rule in Punjab? It has been said that the Government is going to improve the situation. I would ask the Government whether they are ready to go two steps forward, to improve the situation. What are those two steps? If the policies of the Government are as shown in the TV serial, I would say, as has been expressed by Mr. Aurora, that the situation going on in Soviet Russia is definitely going to have an effect on the Indian soil. We say that the Russian Revolution had affected our Indian Independence Movement. If that is true, even today, what is going to happen in Russia is going to affect us. As I have been pointing out, we have been led over here by the BJP ideology and we are only defending the BJP ideology. We are not facing them headlong. This is a situation in which the Government has to act positively. By "positively" I mean to say that the Congress party, which is the ruling party, should act in such a manner that it does not appear to be on the defending side. They are ruling the country. They are leading the country. Today, whatever we are doing in this House, in that it appears that we have been defending ourselves against the onslaught of the BJP. Every year, in respect of Bills relating to Punjab, the BJP has been pleading for holding of elections. As I said earlier, the BJP is going to

[Shri Mentay Padmanabham  
(Andhra Pradesh)]

reap the harvest of what we have sown. Before we pass this Bill and before the Minister's reply, I would like to know from him whether the Government has fixed any date for holding of elections in Punjab. Can they give an assurance to this House at least in this period, we are going to hold elections in Punjab? If the Government does not give any assurance, then I may submit that we will have to ask for voting and division on this Resolution in this House so that the people at large could know as to what is going on in this House as far as Punjab is concerned.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now the consensus is that we should put this Resolution to vote at 2.00 P.M. So there are five minutes for Padmanabham Ji, five minutes for Shankr Dayal Singh Ji. I am guiltotining Mr. David Ledger.

SHRI DAVID LEDGER (Assam): Kindly give me two minutes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): All right. We have discussed Punjab so many times.

SHRI SHANKAR DAYAL SINGH (Bihar): I will take only two minutes.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): It is vexatious also to discuss Punjab every time. Sir, I am rather surprised to see today on the Revised List of Business the resolution seeking to extend the President's rule from November 10th onwards. Yesterday, we discussed the Bill for the cancellation of elections in Punjab. We were given to understand that the Government is thinking in terms of holding elections as early as possible and is seriously thinking in terms of holding elections

process in the State of Punjab. But after seeing this resolution, now I have come to the conclusion that the Government is not at all thinking to tackle the Punjab problem. My sincere feeling is that the Government is not applying its mind to any of the political problems the country is facing—whether it is the problem of Punjab, whether it is the problem of Kashmir or whether it is the problem of terrorism or extremist activities in various parts of the country—this Government appears to be non-functional as far as the political problems are concerned. They are dragging their feet. They are not able to bring about any clear-cut policy framework to tackle these problems. This is quite clear from the Government side also. Yesterday, many Members of this House spoke on the Appropriation Bill relating to Punjab and also on the Bill for the cancellation of elections there and all sections of the House, without any party basis—the Members belonging to the Congress party and the Members belonging to opposition parties—all expressed their view point that the Government should take immediate action to restore democratic process in Punjab by going in for early elections. After seeing this Resolution, it is quite clear that the Government is not at all prepared to go in for elections in Punjab. They are postponing the elections in Punjab indefinitely. Sir through you, I would like to remind the House that the elections had taken place in Punjab in 1985 and Barnala Government was formed. Within two years that Government was dismissed. Ever since 1987, for the last four years, no elections have been held and every Government—I am neither blaming the Congress Government nor the National Front Government nor the subsequent Government of Chandra Shekhar—all the Governments have been promising that they are going to hold elections early and that they will not bring forward any Bill regarding extension of Presi-

dent's rule or any constitutional amendment before the House. They have been promising and we have been discussing this matter off and on in this House. But no Government did it. At long last the Chandra Shekhar Government announced the elections, but I do not know what transpired, the Election Commission suddenly came out... (*Interruption*).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mrs. Chowdhury, you should not disturb the speaker when he is on his legs.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I am sorry. I apologise. I sincerely apologise, Sir. I am sorry. I just want to raise it; that is why I have interrupted him.

SHRI MENTAY PADMANABHAM: Anyway, it is our internal problem.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Padmanabham, when you are on your legs, you must lose the party. You have taken the floor of the House... (*Interruptions*)... No, the rule does not permit it.

SHRI MENTAY PADMANABHAM: Sir, the Election Commission suddenly postponed the date of elections. They promised that the elections would be held by the 25th September. Now the consensus of this House and the consensus of the other House is that this Government should at least go in for the elections which were promised and which are already in the process of taking place. But to my great surprise, this Resolution is brought in an attempt to postpone the elections indefinitely and as such I oppose this Resolution. Thank you.

SHRI DAVID LEDGER: Mr. Vice Chairman, I rise to oppose this Resolution for reasons which have been

stated by many of my hon. colleagues. Yesterday while participating in the debate on the Bill seeking cancellation of elections in Punjab, I said very clearly that the President's rule cannot be the answer to the present problem in Punjab. For four long years, the people of Punjab have been deprived of their democratic rights. They have not been able to elect their representatives. They have not been able to have a Government of their own. On the other hand, the common man who has nothing to do with militancy and terrorism has been sandwiched between the militants and the security forces. And may I say, Sir, that in some cases they are better off facing the terrorists? Sir, I am deeply concerned with the plight of the common man. It is very clear that the life of the common man is becoming more miserable with the passing of each day. Nobody can deny that there is large scale of violence in the State, that there are indiscriminate killings, and even I admit that the situation is pretty bad. Sir, Some alarming news has come recently that some factions of Akalis have taken a joint resolution not to participate in the elections, maybe out of disgust. That is why I say that the situation is pretty bad. Sir, the continuation of President's rule will only aggravate the situation; that is why I say that it is imperative that the political process be restored. Punjab must have a political Government and not a bureaucratic Government for years on. The people should be given the right, the opportunity to elect their own representatives, they should be given the right to elect their representatives to the Parliament where they can come and voice their grievances. Before I conclude, I would urge upon the Government to put an end to the present state of uncertainty, to the present state of speculation and advise the Election Commission to fix up a date for holding elections in Punjab prior to the end of November.

SHRIMATI RENUKA CHOWDHURY: Sir, I thank you very much for the kindness you have shown to me.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Kindness is extended for two minutes only.

2.00 P.M.

SHRIMATI RENUKA CHOWDHURY: Sir, I don't have for more than two minutes because the same thing has been said by Mr. David Ledger which has gone on record. First of all, let us in our conscience examine the honesty of the principle of the continuance of President's rule in Punjab. For one moment we have to sit back and think about it. Every six months we are bringing it about which is tantamount to violation of the very norms of democracy. This has been the 6th or 7th time that this House takes up this issue and this continues. So the principle of democracy is lost. We have to change our attitude and honestly do some soul-searching and see what we really wanted to do in Punjab. The situation—whether it is in Jammu and Kashmir, whether it is in Assam or whether it is about LTTE—is the creation of the present Government. On that there is no dispute. This has been permitted, allowed to take place by the weakness of the Government of a particular political party. So it has to be taken cognizance of and we cannot play with the conscience of the States. Therefore, I feel, that this Government has lost its credibility and their assertions cannot be believed if you examine the text of the Home Minister's assertions why the election was cancelled at the eleventh hour. This comes to focus when we examine the text of it. On the basis of what information they have decided it? They have said that the Election Commission had decided it. What independent

agency has the Election Commission got on whose information they could decide to change the date which they have fixed? Election Commission has fixed the election on 25th September. Based on what? Sir, there is an essential dishonesty in the approach of the Government. We have had debates on demands for grants; we have discussed the Budget; we have discussed the annulment of elections in Punjab, but not a word about the extension of President's rule was mentioned in any of these. We were pretending and it is tantamount to insulting the intelligence of the Indian Parliamentarians and the Indian Parliament that you carry through the exercises of debating on annulment of elections, demand for grants and the Budget of Punjab and when you come back to square one you say that you want President's rule for another 6 months. Therefore, the statement of the Union Home Minister is now debatable when one thinks of the dishonesty of approach that has been made towards the the Parliament. As a concluding note, I want to say that you are riding rough-shod over the sentiments of essence of democracy and I want to Indians. We are insulting the very know what programme you have to restore democracy in Punjab. When plan of action do you propose to take to conduct a free and fair election in Punjab? That is all I wish to place on record. Thank you.

श्री शंकर दयाल सिंह: उपसभाध्यक्ष जी, कल ही पंजाब के बारे में चर्चा हो चुकी है और आज फिर सरकार यह स्टेच्यूटरी रेजोल्यूशन हमारे सामने लाई है। इससे सरकार की नीयत सफ ज़हिर होती है कि आप दस कदम आगे चल रहे हैं और 12 कदम पीछे लौट रहे हैं। कल भी मैंने कहा था और इस माननीय सदन के अधिवेशन सदस्यों ने कहा था, यदि आप कल चुनाव की तिथि की घोषणा कर देते तो कल से लेकर आज तक इस संबंध में बहुत चर्चा की गुंजाइश नहीं रहती।

[श्री शंकर दयाल सिंह]

महोदय, कल से आज तक हम यहीं चर्चा कर रहे हैं कि पंजाब में लोकप्रिय सरकार की स्थापना होनी चाहिए, पंजाब में संविधान की रक्षा होनी चाहिए और पंजाब में जनता द्वारा चुनी हुई एक सरकार स्थापित होनी चाहिए, जिस तरह से असम में है या दूसरे प्रांतों में है। सबसे बड़े आश्चर्य की बात यह है कि गृहमंत्री ने कल दोनों सदन में बयान दिया, जिसमें सफ बंध से कहा कि पंजाब के चुनाव की तिथि की घोषणा की जाएगी। यह अखबारों में पढ़ने से सफ जाहिर होता है। लेकिन, अभी तक सरकार की ओर से तिथि की कोई घोषणा नहीं है।

उपसभाध्यक्ष जी, हमने तीन विषयों पर चर्चा की—पंजाब का बजट हमारे सामने आया था, एप्रोप्रिएशन बिल आया था, केम्लेशन आफ इलेक्शन डेट्स का हमारे सामने आया था, जिन पर एक साथ चर्चा करते हुए हम लोगों ने यही मांग की थी कि चुनाव की घोषणा सरकार कर दे, हम लोगों में से अधिवांश लोग इस पर बहस नहीं करना चाहते। और कल जैसे कि इस सदन में चिंता व्यक्त की गई थी कि आतंकवाद से अगर पंजाब ग्रसित है तो उसका असर देश के दूसरे हिस्सों पर भी पड़ता है। कल जो फिगर हमने केवल इस अर्धने के दिए थे—1 सितम्बर से 17 सितम्बर तक, कि कितनी वहां पर हत्याएं हुई हैं, 303 का फिगर हमने दिया था, आज एक दिन केवल बताया है, 17 से 18 तारीख हुई है, 22 की संख्या उसमें और बढ़ गई है।

श्री सत्य प्रकाश मालवीय : यह संख्या कल रात तक की है।

श्री शंकर दयाल सिंह : तो अगर खून की नदी बहाकर हम कोई निष्कर्ष निकालें तो यह कोई अच्छी बात नहीं है।

इसलिए मैं, यह जो रेजोल्यूशन आया है, इसका विरोध करता हूँ और विरोध करते हुए सरकार से यह मांग करता हूँ कि सदन की मर्यादा, कम से कम सरकार की स्थिरता, संविधान की रक्षा के नाम पर वह आज तिथि की घोषणा करे और

सफ तौर से यह जाहिर करे कि फिर इस तरह का कोई रेजोल्यूशन इस सदन में नहीं आएगा और जैसा कि कई अन्य सदस्यों ने कहा कि तिथि बढ़ती चली जाएगी और जनतंत्र का गला हम घोटते चले जाएंगे, वह बात न हो। जब स हब, आप हमारे साथी हैं, अगर दूसरों की तरफ से इस तरह का रेजोल्यूशन आता तो आप जनघोर भाषण दे देते। आप उठकर केवल यही बात दीजिए कि आप चुनाव बंद करने जा रहे हैं, नामिनेशन की डेट क्या होगी, विद्वानों की डेट क्या होगी या आपने इसकी सिफारिश भेज दी है? यह सब घोषणाएं तो इलेक्शन कमिश्नर की तरफ से होंगी, लेकिन आप बतएंगे कि किस महीने में करेंगे, कब करेंगे?

इन्हीं शब्दों के साथ मैं, जैसा कि मेरे सभी सचिवों ने कहा है, इसका विरोध करता हूँ और विरोध करते हुए सरकार से कहना चाहता हूँ कि अपनी मांग को वे व्यक्त करें।

श्री रजनी रंजन साहू (बिहार) : आपने सारे सवाल उनसे कर दिए, एक ही सवाल क्यों छोड़ा?

श्री शंकर दयाल सिंह : अच्छा कौन जीतता? यह जरूरी नहीं है कि चुनाव टालने के बाद आप ही जीत जाएंगे। (ध्वजधान) जब वहां नगरपालिकाओं के चुनाव हो सकते हैं और शान्तिपूर्वक हो सकते हैं, तो फिर वहां लोक सभा और विधान सभाओं का चुनाव क्यों नहीं हो सकता?

SHRI M. M. JACOB: Hon. Vice-Chairman, Sir, I must thank the Members for giving their forthright views, some supporting the Resolution, some criticising and some opposing...

SHRI SATYA PRAKASH MALA-VIYA: Nobody supported it. Your own party Member, Mr. Hanspal, did not support you.

SHRI M. M. JACOB: I used three words: supporting, criticising and opposing. I do not want to take much time. I will try to be very brief answering the various important points raised by our friends this morning. I quite see the importance of the anxiety expressed by the Members. One of the questions Mr. Sukomal Sen asked was about security of the candidates and the number of candidates. There seems to be different figures quoted by different persons during the course of their speeches. Three of the Lok Sabha candidates and twenty one of the Vidhan Sabha candidates were killed. Besides these, one Lok Sabha candidate and one Vidhan Sabha candidate died of sickness in the natural course. So this is one of the reasons why we wanted that there should be free and fair elections. When elections are held, we have to ensure that the conditions are normal and this kind of killings do not continue to take place; otherwise, we may not find proper candidates coming up for the elections...

SARDAR JAGJIT SINGH AURO-  
RA: For that you have to wait till the dooms' day.

SHRI M. M. JACOB: Another point made was: Why not have a political dialogue or a political consensus on this? This Government is not at all against a political dialogue. We are prepared to sit with party leaders, individually and collectively. I must say if we are talking of such a thing, the first thing we must do is a meeting of the Consultative Committee of the Home Ministry should be convened immediately. Let us discuss everything in the consultative Committee where all parties are present. Let us discuss it openly. Let this be the only item on the agenda in that particular meeting. Let us see whether we can evolve something out of it. Let us see if there is a way out for us to go. Because the conditions there are not conducive to holding elections, I

came before you for extension of President's rule by another six months. I would have not come to you, I would not have come before the House, had the conditions been safe, for extension of President's rule. That does not mean that after completion of the six months period, we are going to immediately have elections. My coming before you is only an insurance. I did not want to convene another meeting before November 10th. November 10th is the date when President's rule expires in Punjab and the House normally meets only in the 3rd week of November as is customary. We did not want to disturb you meanwhile by convening another meeting for the extension of President's rule. We wanted to be doubly sure so as to have free and fair elections there. The extension of President's rule does not mean that we are not prepared to have elections there. Sir, first and foremost, we would like to normalise the conditions there, we would consult the other parties and then come to a decision... (Interruptions)...

SARDAR JAGJIT SINGH AURO-  
RA: You will not be able to do that... (Interruptions)... You will not be able to normalise the situation... (Interruptions)...

SHRI M. M. JACOB: If you co-operate we can... (Interruptions)...

SARDAR JAGJIT SINGH AURO-  
RA: My co-operation does not matter... (Interruptions)...

SHRI M. M. JACOB: I appreciate what you say. But, I would like to assure the House, that we will consult both individually and collectively and come to a solution.

We came to power about two months back, give us some time... (Interruptions)...

AN HON. MEMBER: Even before you were there... (Interruptions)...

SHRI M. M. JACOB: The second point that was raised in this House is about the Inter-State Council. I would like to tell the hon. Members that there is a Sub-Committee of the Inter-State Council which was formed by the previous Government. The Sub-Committee will be meeting again and they will be looking into it... (Interruptions)...

SHRI MENTAY PADMANABHAM: Are you reviving the Committee?... (Interruptions)...

SHRI M. M. JACOB: Mr. Hanspal mentioned about the harassment of the public by the police and about the fencing. We will make sure that the public is not harassed by the police. My Minister will go there, and I will go there, we will meet people and ensure that proper security is given to the people. We will ensure that police do not misbehave. There are rules and regulations and we will see that proper action is taken against them. I assure the House that proper action will be taken against those policemen who are guilty of misbehaving. About the fencing, I would like to inform the House that the total border of Punjab is 554 kms. About 356 kms of the border has already been fenced and in about 382 kms of the border floodlights have been installed. We will sit down, discuss it again and find out what else can be done there. Regarding the other issues, I appreciate the sentiments of the Members of the House. They have all appreciated the need to maintain the integrity and unity of the country. We are all one on this point. Whatever happens in Soviet Union as my friend, Mr. Ambedkar said, will have no impact on our country. Our country has a longer and a richer tradition than any other country in the world and this country will survive. I do not have any doubt in my mind. In spite of political differences and difficulties, our country will survive and

everyone will agree with me. No political party will agree to the disintegration or dismemberment of this country. There are terrorists misguided youth who have been motivated by some other consideration. But, I am sure even they will come to the table and talk to us when we open ourselves fairly and well. And this Government is ready for this. This Government does not want to keep a boundary line. This Government is prepared to negotiate even with the terrorists if they are agreeable to discuss within the framework of the Indian Constitution. We do not want to go back.

Sir, I do not want to take the time of the House. My own assessment of the situation is that we may have to hold elections sometime around February. If not within three or four months' time, sometime around February, we will have to hold elections. And I hope that we will...

SHRI SHANKAR DAYAL SINGH: You announce the date.

SHRI M. M. JACOB: I am not in a position to announce a particular date because it is the Election Commission's duty to announce the date. It is not the Government's duty to announce the exact date.

(Interruptions)

SHRI SHANKAR DAYAL SINGH: Yesterday, the Home Minister has already assured in both the House that today he will announce the date. This is my humble suggestion to you, Sir. (Interruptions)

SHRI M. M. JACOB: The Home Ministry will create the conditions (Interruptions)

SHRI P. UPENDRA: I am on a point of order, Sir.

SHRI M. M. JACOB: The Home Ministry will create the conditions for fair and free elections. The Election Commission will decide when the elections will be held.

[Shri M. M. Jacob]

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, there is a point of order.

SHRI P. UPENDRA: Sir, yesterday, when the Vice-Chairman, Prof. Thakur, was there in the Chair, he said, and I quote: "Anyway, the sense of the House is that the people of Punjab need a free and fair and, perhaps, early election. I am sure, the Government will take that into consideration." Then, the Minister of Home Affairs responded, "Sir, we propose to announce tomorrow."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is not the date...

SHRI P. UPENDRA: You have to announce today as per the assurance you have given yesterday. (Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): That is for the Election Commission.

SHRI M. M. JACOB: We cannot violate the law of the land.

SHRI V. NARAYANASAMY: The Election Commission has to announce the date. You were in the Government. How can the Minister announce the date of election?

SHRI JAGESH DESAI (Maharashtra): The Election Commission has to announce the date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete.

SHRI P. UPENDRA: Sir, the procedure is that the Government indicates the convenient date to the Election Commission, and the Commission announces finally. That is the procedure. Let the Government announce its readiness to hold the election at a particular time.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is hardly any point of order.

SHRI KAMAL MORARKA (Ra. than): An assurance given yesterday has no meaning in 24 hours? I do not know what you are talking about...

SHRI V. NARAYANASAMY: It was not an assurance.

SHRI KAMAL MORARKA: In 24 hours, they cannot honour an assurance given.... (Interruptions).

SHRI V. NARAYANASAMY: It was not an assurance... (Interruptions)

SHRI P. UPENDRA: What is your date that you are going to suggest to the Election Commission? That is not there.

(Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Morarka... (Interruptions). You know the Chair does not represent the Government. (Interruptions) Please. I am disposing of the point of order. There is no point of order. He is explaining it. This is what I said. Yes, Mr. Gurupadaswamy.

SHRI M. M. JACOB: Sir, I have only one point to make. Let him make his point after me.

Sir, I have only one point to conclude. A question, a pertinent question was asked from that side. So, I am bound to answer that. That is: Have you got a plan, have you got a policy, have you got a plan of action? You have asked that question. So, I am bound to answer that. I have written three points: Restore confidence of people in the Administration's capability to keep the electoral process free of intimidation by terrorists and their sympathisers. That is number one, and actions are there. Number two: Invoke people's support in creating conditions for the safe restoration of democracy in



the State. Number three: Ensure that Punjab does not lag behind in economic development. These are mainly the policy frame. And with this policy frame we are going ahead. And regarding the particular date for the election it is upto the Election Commission to announce the date. But I have already mentioned that three-four months may be there. Anyway around February, we must conduct the elections. We must try for it. That is what I said.  
(Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us listen to Mr. Gurupadaswamy. What is your point?

SHRI M. S. GURUPADASAWAMY (Uttar Pradesh): My short point is, yesterday we wanted the Government to indicate the date. We asked, the Opposition asked, the Government to indicate the date on which the election can be held, and because at that time we had no assurance we had to walk out. (Interruptions).

I am not being irrelevant. We had to walk out because there was no assurance yesterday. (Interruptions).

SHRI KAMAL MORARKA: What is this? Will they allow Mr. Gurupadaswamy to speak or not? Is it Parliament or a\* What is it? What kind of\* is this? (Interruptions) Do they understand what is the parliament procedure? They are reducing it to a\* Is it a party meeting? (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Do not get angry.

AN HON. MEMBER: You can walk out. (Interruptions).

AN HON. MEMBER: They are running a minority Government. (Interruptions).

\*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Morarka, let us not call names to each other.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): On a point of order. (Interruptions). Is it proper for the hon. Member to say... (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That will be looked into. (Interruptions)

SHRI KAMAL MORARKA: You restrain your Members. Somebody said: walk out (Interruptions) Are we at their mercy? Everybody is here in his own right. He has not come at the mercy of Congress party. (Interruptions).

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Why are you so desperate today? (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please complete your point of order. (Interruptions) You don't listen to him.

SHRI M. S. GURUPADASWAMY: I don't want to indulge in the exchanges here. I want tolerance. I appeal to my colleague. Everybody in this House knows the election process. All of us know the election process, the election law. Let us not debate on that. The short point is that our colleagues here in the Opposition, including me, want an assurance from the Government whether they are going to hold election within a particular date.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That has been asked.

SHRI M. S. GURUPADASWAMY: Election Commission has to announce the date. We know that. But the Government is within its rights. It can announce, it can indicate, it

[Shri M. S. Gurupadaswamy]

mind when the election is going to be held.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Whatever possible, he has ... (Interruptions).

SHRI M. S. GURUPADASWAMY: If it is not forthcoming, I think we may have to take a decision in the matter.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Yes, Mr. Mathur, what is your point of order?

श्री जगदीश प्रसाद माथुर : मैं गंती जी के बयान के बाद और फिर हो गया है। उन्होंने जो बातें बताई थी... (व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you please keep quiet? Let us finish.

श्री जयदेव प्रसाद माथुर : मैं उतावरा करता हूँ। उन्होंने खास बातें नहीं बोलीं कि सी.ए.ए. का मतलब है कि हमें परीक्षा करनी है। उनका दायित्व मुझे के बाद मुझे संदेह हो रहा है कि यह उस बात से पीछे हट जायेंगे। मैं जानता हूँ कि नवम्बर तक कराने में क्या कठिनाई थी और आगे 6 महीने में उनके पास कौन सी जादू की छड़ी है जिससे जसा उन्होंने कहा है कि सारे हालात सामल कर देंगे।

महोदय, जो संदेह है जो उनके दायित्व से पैदा होती है। उन्होंने कहा कि हम आतंकवादियों से बात करने की तैयारी हैं। ठीक बात है। मुझे लगता है कि सरकार चुनाव कराना नहीं चाहती या फिर ऐसा चुनाव कराएंगी जिनमें आतंकवादियों से देश के हित में कोई न कोई गठजोड़ कर देगी। दूसरी बात यह है कि कांग्रेस जिस प्रकार जम्मू काश्मीर में सन 52 से चुनाव कराएंगे या रही है वैसे ही आतंकवादियों के रहते सरकार... (व्यवधान)

चुनाव कराना चाहती है? (व्यवधान)  
इस संदेहों के कारण स.म. कम से कम अपने दल को इस नीति के साथ नहीं जोड़ सकता (व्यवधान) असम्भव है। न कोई नति है, न कोई निर्णय है, न सच्चाई है, न कोई ईमानदारी है। केवल एक झूठा दायित्व करते हैं इसलिए अपने दल की ओर इतका विरोध करते हैं। (व्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now there is no point of order. (Interruptions). Just listen. Whatever the Minister had said yesterday... Mr. Upendra, you read it out. He has not said that he will announce the date. He has simply given his assessment. He has not said that. (Interruptions).

SHRI JAGDISH PRASAD MATHUR: What is his announcement today?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Upendra, you please read it again.

SHRI P. UPENDRA: The Vice-Chairman said the sense of the House is that... (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He did not say. (Interruptions).

SHRI R. K. DHAWAN (Andhra Pradesh): He did not say that he will announce the dates of elections. He only said that he will announce the date when he will consult other parties regarding the elections in Punjab.

SHRI JAGESH DESAI: In that context he said like that. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He did not even say that they are going to announce the date. He said

that they propose to announce the date and there is a proposal before the Government to decide. (*Interruptions*).

**SHRI S. K. T. RAMACHANDRAN** (Tamil Nadu): Sir, he did not say that... (*Interruptions*).

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): Let me take care of the point.

**SHRI P. UPENDRA**: The Vice-Chairman said "Anyway, the sense of the House is that the people of Punjab need a free and fair and perhaps early election. I am sure the Government will take that into consideration." That is what the Vice-Chairman said. The Home Minister said, "We propose to announce tomorrow". (*Interruptions*).

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): Would you please sit down? (*Interruptions*). I do not agree. (*Interruptions*).

**SHRI S. K. T. RAMACHANDRAN**: Sir... (*Interruptions*).

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): He will respond, if he wants.

**SHRI M. M. JACOB**: I have already responded.

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): There is no assurance by the Home Minister of any date. (*Interruptions*).

श्री शंकर दयाल सिंह : हम लोग इसको स्वीकार नहीं करते । (व्यवधान) मंत्रीजी ने कल कहा था । (व्यवधान) हम लोग इस चीज को मानने के लिए तैयार नहीं हैं । गृह मंत्री ने साफ कहा है और आज क कई अखबारों में भी 23 नवम्बर की तारीख छपी है (व्यवधान)

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): There is an amendment by Shri Malaviya. Are you pressing it?

**SHRI SATYA PRAKASH MALAVIYA**: Yes.

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): The question is:

"That in the said Resolution for the words 'six months', the words 'forty days' be substituted."

*The motion was negatived.*

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): There is one more amendment by Shri Upendra. Are you pressing it?

**SHRI P. UPENDRA**: Yes, Sir...

**THE VICE-CHAIRMAN** (**SHRI BHASKAR ANNAJI MASODKAR**): You want to speak also. But you have already spoken.

**SHRI P. UPENDRA**: There are 54 days left till November 11. That is why I have moved an amendment for extension of President's rule in Punjab for three months. If they are serious to hold elections, I don't think there can be any miracle between November 11 and February. According to their own announcement they want to hold the elections in February. My amendment is to extend President's rule till February 10. If they are sincere in holding elections they can hold within that period. Why do they want six months' time? That is why I press my amendment.

**SHRI MENTAY PADMANABHAM**: Let the Government react.

**SHRI P. UPENDRA**: Let the Government react.

**SHRI H. HANUMANTHAPPA** (Karnataka): No elections; how can the Government react? (*Interruptions*)

**SHRI P. UPENDRA**: If they want to hold elections, they should say it; they can do it within three months. (*Interruptions*)

**SHRI M. M. JACOB**: I am not accepting this amendment.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
The question is:

"That in the said Resolution for the words 'Six months' the words 'three months' be substituted."

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
I shall now put the Statutory Resolution to vote. The question is:  
(Interruptions)

SHRI SHANKAR DAYAL SINGH:  
Government is not serious; we walk out in protest... (Interruptions)

SHRI SATYA PRAKASH MALA-VIA: We also walk out in protest... (Interruptions).

SHRIMATI RENUKA CHOWDHURY: This is a reflection on their sincerity; they do not want to hold elections in Punjab. We are walking out in protest.

(At this stage, some hon. Members left the Chamber).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
I must remind the Treasury Benches that you are the ruling Party in Parliament. You should not say all these things. They are entitled to demonstrate in this way. Walkout, you know, is an established mode of Parliamentary Practice to record dissent. Please don't shout. This does not look well.

I shall now put the Statutory Resolution to vote.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution, in relation to the State of Punjab for a further period of six months with effect from the 11th November, 1991."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
I now want the sense of the House. As you know...

SARDAR JAGJIT SINGH AURO-RA: I want division.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
Your 'No' has been recorded; I think there is no need for a division.

SARDAR JAGJIT SINGH AURO-RA: But I demand a division.

SHRI MADAN BHATIA (Nominated): Sir, there is no question of demanding a division now. You have already announced the result.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
I have already announced the decision of the House. Now it cannot be done.

SARDAR JAGJIT SINGH AURO-RA: The whole thing is, you are just ruining this country...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
You have already said that.

SHRI M. M. JACOB: Sir, Chair has already given a ruling; decision of the House has been announced.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):  
As far as Punjab is concerned, the matter is over.

SHRI N. K. P. SALVE (Maharashtra): Sir, I am coming to the legislative business part. On a point of procedure, may I submit, since we want to finish the entire business today, why not take up item No. 1 and 3 in the Order Paper together, so that the Finance Bill and The Voluntary Deposits (Immunities and Exemptions) Bill, 1991, both could be taken up together, because the subject matter of the two is the same. And that way we save some time...

AN HON. MEMBER: We can pass without a discussion.

SHRI N. K. P. SALVE: If this is to be passed without discussion, then let both of them go without a discussion... (Interruptions). How does it change the situation if the two are clubbed together? What I submit is that both can go together.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If the House agrees...

SHRI SUKOMAL SEN: With regard to Finance Bill, his proposal is acceptable because already the speakers from different parties have spoken. But it cannot be accepted in case of Voluntary Deposit Scheme Bill. So, these Members will have to speak again. I would request that these two Bills be taken up separately, as we have been doing.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Because you see the schedule...

SHRI SUKOMAL SEN: Let the Treasury bench reduce the number of speakers and the time will be saved.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You have no objection to the proposal of Mr. Salve?

SHRI SUKOMAL SEN: I opposed it because some speakers have already spoken on the Finance Bill and they should be able to speak again on this Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The names of those Members which are already there, they will be allowed to speak on this Bill.

SHRI JAGESH DESAI: At this stage, it can't be done because some Members have already spoken but they have not spoken on this subject. So both the Bills should be taken up separately. It should have been decided earlier.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What does the Finance Minister say?

THE FINANCE MINISTER (SHRI MANMOHAN SINGH): The scheme on the Voluntary Deposits Bill was a part of my Budget Speech. I have no objection to the Finance Bill and the Voluntary Deposits Bill being discussed together.

SHRI M. M. JACOB: Now there is no harm. It is up to the Finance Minister. The only point raised by Shri Sukomal Sen was that if any Member wants to speak, he must be allowed to speak. That is all. I agree to that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I think the consensus is that we can take both the measures together. I will give time to those who want to speak on this Bill. That is agreeable. Now, the Minister to move the Voluntary Deposits (Immunities and Exemptions) Bill, 1991.

# I. THE FINANCE BILL (NO. 2) BILL, 1991—contd.

## II. THE VOLUNTARY DEPOSITS (IMMUNITIES AND EXEMPTIONS), BILL, 1991

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI REMESHWAR THAKUR):  
Sir, I beg to move:

"That the Bill to provide for certain immunities to persons making voluntary deposits with the National Housing Bank and for certain exemptions from direct taxes in relation to such deposits and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

In the Budget Speech for 1991-92, the hon. Finance Minister had announced that the Government would